

MINUTES OF THE MEETING No. 31/11 dated 3.11.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC(Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastva, Dy. IA (Deptt. Of C&PC(Chem.Div)
4. Shri S.K Aggarwal, Asstt. Dir. DC(MSME)
5. Shri S.S Sah, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.30/11 for confirmation and confirmed and adopted the same without any change.

Case No M-206 NC No.31/11 Dated 3.11.10	M/ s Zenith Metals, Kolkata F.No.01/83/162/17/AM11/DES-IV
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The Committee considered the case as per agenda. The Committee noted the letter of the firm dated 21.10.2010 stating that the clarification is not needed now. Hence the Committee treated the case as CLOSED..

Case No M-207 NC No.31/11 Dated 3.11.10	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.01/83/50/614/AM10/DES-IV RLA F.No.03/95/40/991/AM09 Lic.No.0310544113 dated 5.11.2009
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The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/35/2009-Ch.II dated 2.11.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
LAKPOL TA 15 (Poly Oxy Ethylene Tallow Amine/Stearyl Amine 15 mole ethoxylate)	1 Kg	1. Tallow Amine/Stearyl Amine 2. Ethylene Oxide	0.289 Kg 0.711 Kg
LAKPOL SA 2550 (polyoxy Ethylene Stearyl Alcohol/Stearyl Alcohol 25 mole ethoxylate)	1 Kg	1. Stearyl Alcohol 2. Ethylene Oxide	0.196 Kg 0.810 Kg
LAKPOL SAP 2500 (Poly Oxy Ethylene Stearyl	1 Kg	1. Stearyl Alcohol	0.176 Kg

Alcohol/Containing 90% of Stearyl Alcohol 25 mole ethoxylate and 10% of PEG 4000)	2. Ethylene Oxide	0.723 Kg
	3. PEG 4000	0.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-208 NC No.31/11 Dated 3.11.10	M/ s Hindustan Composites Ltd, Mumbai F.No.01/80/50/80/AM07/DES-IV 01/80/50/515/AM06/DES-IV 01/80/50/168/AM07/DES-IV
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The Committee considered the case as per agenda. The Committee directed to place the case in the next meeting alongwith a copy of ALC Circual No.3. Accordingly the case may be re-listed on 1.12.2010.

Office of Directorate General of Foreign Trade
New Delhi -0

MEETING NUMBER : 31/83-ALC1/2010 **MEETING DATE** : 03.11.2010

Para 4.7 Decision(DRAFT)

1

Case No.:245/24/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00523/AM06/	RLA File :05/24/040/00629/AM06/	Lic.No/Date:0510171324 07.12.2005	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 3.11.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Printed Booklet (2 Leaf) (Printed on 115 GSM Art Paper)	1 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Royal Art paper C2S 115 GSM	1.10 Kg	
2.	Digital Plate	Upto 2% of FOB value	
3.	Printing Ink	10 gm/Kg of Paper used	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

2

Case No.:246/24/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00525/AM06/	RLA File :05/24/040/00631/AM06/	Lic.No/Date:0510171326 07.12.2005	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 3.11.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Printed Index Card (1 Leaf) + Inlay 1 Leaf) SET (Printed on 115 GSM Art Paper)	1 Kg	
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<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Royal Art paper C2S 115 GSM	1.10 Kg	
2.	Digital Plate	Upto 2% of FOB value	
3.	Printing Ink	10 gm/Kg of Paper used	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

3	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.			

4	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Transferred to Different Section
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-I (Engineering).			

5	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that the clarification received from RLA, Cochi, dated 31st May, 2010 has been forwarded to Spices Board, Cochin on 2.11.2010 for their comments. Accordingly the case may be re-listed on 1.12.2010.			

6	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

7	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Rejected
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 24/4/2010 issued by DC(MSME) followed by reminder dated 18.6.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
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8	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

9	Case No.:9/23/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00380/AM11/	RLA File :03/95/040/00791/AM10/	Lic.No/Date:0310562526 02.03.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16/11/2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..				

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Case No.: 11/23/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status: Case Approved
HQ File :01/83/050/00382/AM11/	RLA File :03/95/040/00717/AM10/	Lic.No/Date:0310563253 08.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/75/2008-Ch-II dated 12.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Yellow B Base (4-Amino 3-Methoxy Azo Benzene-3-Sulfonic Acid (Purity 99% min. by HPLC)	1 Kg	Ortho Anisidine	0.570 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:10/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00980/AM10/	RLA File :10/24/040/00134/AM10/	Lic.No/Date:1010037675 12.03.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.				

12	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda. It was noted that in the authorization and the online agenda that the import quantity of light black pepper (light berries) has been shown in Number. Therefore, a clarification about the quantity of import item needs to be obtained from RLA/Spices Board. Accordingly the case may be re-listed on 15.12.2010.				

13	Case No.:10/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00381/AM11/	RLA File :03/94/040/01117/AM10/	Lic.No/Date:0310566659 25.03.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/O C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.12.2010.			

14	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to print hard copy from internet as hard copy not received. Accordingly the case may be re-listed on 1.12.2010.			

15	Case No.:2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lic.No/Date:0910041572 07.04.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/8/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 16.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010.			

16	Case No.:14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lic.No/Date:1010038144 09.04.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.			

17	Case No.:15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lic.No/Date:1010038145 09.04.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.			

	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146	Defer

18	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038140 09.04.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.				

19	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.				

20	Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.				

21	Case No.:12/23/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00383/AM11/	RLA File :03/95/040/00392/AM10/	Lic.No/Date:0310570718 22.04.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.12.2010.				

22

Case No.:6/31/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00554/AM11/	RLA File :34/24/040/00012/AM11/	Lic.No/Date:3410026920 28.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.15022/3/2008-Ch-II dated 24.3.2009, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient) 2. Atlox 4913 3. Atlox 4894 4. Clay Attagel 50 (Attagel 50/ Acti-Gel 208) 5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.052 Kg 0.031 Kg 0.020 Kg 0.015 Kg 0.003 Kg

		6. Proxyl GXL (Proxel GXL) 7. Agnique DFM 111S (Defoamer, Silicone based) 8. Propylene Glycol (Propanediol)	0.001 Kg 0.005 Kg 0.087 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

23	Case No.:17/27/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00460/AM11/	RLA File :04/24/040/00337/AM10/	Lic.No/Date:0410113522 03.05.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010			

24	Case No.:2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.			

25	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/10/2010 by DC(MSME)). Accordingly the case may be re-listed on 1.12.2010.			

26	Case No.:6/7/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Rejected
	HQ File :01/83/050/00097/AM11/	RLA File :03/95/040/00084/AM11/	Lic.No/Date:0310572949 06.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the firm is not registered with Central Insecticides Board (CIB). The Committee decided to examine the case after receipt of registration certificate issued by CIB from the firm. The case is rejected. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

27	Case No.: 17/7/83-ALC1/2010	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status: Case Approved
	HQ File :01/83/050/00108/AM11/	RLA File :34/24/040/00019/AM11/	Lic.No/Date:3410026979 07.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/87/2010-Ch-II dated 3.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Copper Iodide (cuprous Iodide)	1 Kg	1. Iodine 2. Copper	0.700 Kg 0.351 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

28	Case No.: 28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status: Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..			

29	Case No.: 16/7/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status: Case Approved
	HQ File :01/83/050/00107/AM11/	RLA File :08/24/040/00045/AM11/	Lic.No/Date:0810088895 10.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/30/2006-Ch-II dated 4.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 58 (Dye content 80%)	1 Kg	1. H Acid 2. Para Nitro Aniline 3. Resorcinol 4. Sodium Nitrite	0.270 Kg 0.414 Kg 0.0914 Kg 0.185 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.: 19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status: Case Deferred
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30	HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..				

31	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda. The Committee directed to place a copy of M/o P&NG's comments vide their O.M.No.11011/21/2008-Sup dated 22 nd July, 2008 and letter of CPC Ltd, dated 15/7/2010 in the meeting along with agenda. Accordingly the case may be re-listed on 1.12.2010..				

32	Case No.:24/23/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00395/AM11/	RLA File :03/94/040/00099/AM11/	Lic.No/Date:0310574038 13.05.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.				

33	Case No.:27/23/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00398/AM11/	RLA File :03/94/040/00142/AM11/	Lic.No/Date:0310574033 13.05.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.				

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Case No.:26/23/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00397/AM11/	RLA File :03/95/040/00137/AM11/	Lic.No/Date:0310575341 20.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.15022/3/2010-Ch-II dated 6.5.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Clodinafop Propargyl 15% WP (Topik 15 WP)	1 Kg	1. Clodinafop Propargyl Technical (96% a.i.) 2. Cloquintocet Mexyl Technical (95% a.i.) 3. Atplus 245 (Alkoxylated alcohol) 4. Hostapon THPC (Fatty Acid	0.159 Kg 0.040 Kg 0.440 Kg

		Methyltauride, sodium salt) 5. Sipernat 50S (Silicon Dioxide)	0.040 Kg 0.313 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

35	Case No.:5/23/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
	HQ File :01/83/050/00376/AM11/	RLA File :03/94/040/00152/AM11/	Lic.No/Date:0310575809 24.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/59/2010-Ch-II dated 11.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flavor Natural Mint 487692 (RD 12-54B) Containing 22% of RDW6- 80 K Key for 0487692 (key for Mentos Flavor)	1 Kg	RDW6- 80 K Key for 0487692 (Key for Mentos Flavor)	0.220 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

36	Case No.:17/23/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00388/AM11/	RLA File :07/24/040/00031/AM11/	Lic.No/Date:0710071750 24.05.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..			

37	Case No.:23/23/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00394/AM11/	RLA File :03/94/040/00189/AM11/	Lic.No/Date:0310575810 24.05.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 1.12.2010.			

38	Case No.:28/23/83-ALC1/2010	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
	HQ File :01/83/050/00399/AM11/	RLA File :03/94/040/00172/AM11/	Lic.No/Date:0310576588 31.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.15022/20/2006-Ch-II dated 21.10.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cypermethrin 10% EC	1 Kg	1. Isobutylene 2. Acrylontrile 3. Acetonitrile 4. Triethyl Amine 5. Carbon Tetra Chloride 6. Thiny Chloride 7. Dimethyl Formamide 8. Caustic Soda Flakes 9. Boron Trifluoride Dimethylethe 10. Meta Phenoxy Benzaldehyde 11. Terabutyl Ammonium Bromide 12. Sodium Cyanide 13. Emulsifier 14. Solvent Ceenine (Solvesso-100, Solgad – 100, Solvent Naptha-L) Shellsol-A-100)	0.028 Kg 0.0305 Kg 0.0032 Kg 0.0028 Kg 0.088 Kg 0.1108 Kg 0.004 Kg 0.192 Kg 0.005 kg 0.054 Kg 0.0004 Kg 0.0122 Kg 0.088 Kg 0.780 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:2/11/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/00119/AM10/	Lic.No/Date:1010038868 03.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.12.2010.			

40	Case No.:3/11/83-ALC1/2010	Party Name:VERSA TILE CHEMICALS LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.12.2010.			

	Case No.:15/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
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41	HQ File :01/83/050/00458/AM11/	RLA File :30/24/040/00010/AM11/	Lic.No/Date:3010067266 03.06.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/10/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.12.2010.				

42	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.				

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Case No.:6/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00377/AM11/	RLA File :03/94/040/00221/AM11/	Lic.No/Date:0310577448 04.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 3.11.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Release Liners (One Side Silivone Coated Paper) 35 to 40 GSM	1 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Coated paper in Jumbo Rolls of Rel. GSM	1.05 Kg	
2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export	
3.	Catalyst for Silicone	0.021 gms/sq. meter of export	
4.	Cross Linker for Silicone	0.0735 gms/sq.meter of export	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:7/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
	HQ File :01/83/050/00378/AM11/	RLA File :03/94/040/00223/AM11/	Lic.No/Date:0310577452 04.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 3.11.2010, the Committee decided to approve the case as under:-				
<u>Export Item</u>				

S.No.	Description of Item	Quantity
1.	Release Liners (One Side Silicone Coated Paper) 35 to 40 GSM	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Coated paper in Jumbo Rolls of Rel. GSM	1.05 Kg
2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export
3.	Catalyst for Silicone	0.021 gms/sq. meter of export
4.	Cross Linker for Silicone	0.0735 gms/sq.meter of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.			

Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to write to firm to furnish the composition of the export product etc., as per the written comments of TA. Accordingly a D/L has been issued on 21.10.2010. Accordingly the case may be re-listed on 1.12.2010.			

Case No.:19/23/83-ALC1/2010	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00390/AM11/	RLA File :07/24/040/00059/AM11/	Lic.No/Date:0710072094 08.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/108/2008-Ch-II dated 2.9.2009, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Potassium Chloride BP/USP	1 Kg	Muriate of Potash (Potassium Chloride Industrial Grade)	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:20/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00391/AM11/	RLA File :07/21/040/00162/AM11/	Lic.No/Date:0710072114 08.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 3.11.2010, the Committee decided to approve the case as under:-			
<u>Export Item: As per application</u>			
S.No.	Description of Item	Quantity	
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

50	Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:01.12.2010
	Decision :: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.9.2010 and the comments awaited. Accordingly the case may be re-listed on 1.12.2010			

51	Case No.:19/27/83-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00462/AM11/	RLA File :05/23/040/00018/AM11/	Lic.No/Date:0510266160 15.06.2010	Defer Date:01.12.2010
	Decision :: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.10.2010 and the comments awaited. Accordingly the case may be re-listed on 1.12.2010			

52	Case No.:16/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00387/AM11/	RLA File :07/24/040/00081/AM11/	Lic.No/Date:0710072362 21.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..			

53	Case No.:1/31/83-ALC1/2010	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00549/AM11/	RLA File :11/24/040/00052/AM10/	Lic.No/Date:1110022667 25.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

54	Case No.:20/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00463/AM11/	RLA File :30/24/040/00015/AM11/	Lic.No/Date:3010067743 25.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

55	Case No.:5/31/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00553/AM11/	RLA File :34/24/040/00063/AM11/	Lic.No/Date:3410027372 29.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

56	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.12.2010.			

57	Case No.:7/15/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00262/AM11/	RLA File :05/24/040/00112/AM11/	Lic.No/Date:0510267171 30.06.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..			

58	Case No.:1/15/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00256/AM11/	RLA File :09/24/040/00119/AM11/	Lic.No/Date:0910042590 02.07.2010	Defer Date:01.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010

59	Case No.:2/15/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00257/AM11/	RLA File :08/24/040/00032/AM11/	Lic.No/Date:0810090265 02.07.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

60	Case No.:10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

61	Case No.:14/27/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00457/AM11/	RLA File :05/24/040/00145/AM11/	Lic.No/Date:0510267966 12.07.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..			

62	Case No.:6/19/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00310/AM11/	RLA File :03/94/040/00327/AM11/	Lic.No/Date:0310585037 26.07.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

63	Case No.:4/19/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00308/AM11/	RLA File :02/24/040/00184/AM10/	Lic.No/Date:0210145728 27.07.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

	Case No.:18/27/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA	Meet No/Date:31/83-ALC1/2010	Status:Case
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64		PRIVATE LIMITED,	03.11.2010	Deferred
	HQ File :01/83/050/00461/AM11/	RLA File :02/24/040/00054/AM11/	Lic.No/Date:0210145729 27.07.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.				

65	Case No.:5/19/83-ALC1/2010		Party Name:EMAMI LIMITED,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
	HQ File :01/83/050/00309/AM11/	RLA File :02/24/040/00065/AM11/	Lic.No/Date:0210145767 28.07.2010	Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide U.O.No.23(1)/2009/Chem dated 20.10.2010, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Himani Navratna Oil	1000 Litre	1. Light liquid paraffin, Lubricants Light 2. Packing Material Pet Chips (bottle grade) 3. LDPE granules or shrink wrap of assorted sizes	674.00 Litres As per packaging policy - do -	
In the export product 1000 Litres of oil must contain minimum 674 Litres of Light Liquid Paraffin RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.					

66	Case No.:7/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00311/AM11/	RLA File :03/95/040/00740/AM10/	Lic.No/Date:0310585257 28.07.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

67	Case No.:11/19/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00315/AM11/	RLA File :09/24/040/00331/AM10/	Lic.No/Date:0910042879 28.07.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.				

68	Case No.:21/27/83-ALC1/2010	Party Name:ATUL LIMITED,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00464/AM11/	RLA File :08/24/040/00125/AM11/	Lic.No/Date:0810090798 28.07.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on				

4.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.

69	Case No.:10/19/83-ALC1/2010	Party Name:NOCIL LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00314/AM11/	RLA File :03/95/040/00058/AM11/	Lic.No/Date:0310585485 30.07.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

70	Case No.:13/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00317/AM11/	RLA File :03/95/040/00166/AM11/	Lic.No/Date:0310585945 04.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

71	Case No.:10/27/83-ALC1/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00453/AM11/	RLA File :02/24/040/00081/AM11/	Lic.No/Date:0210146325 12.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) on 7.10.2010. Comments awaited... Accordingly the case may be re-listed on 1.12.2010.			

72	Case No.:32/27/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00475/AM11/	RLA File :31/24/040/00097/AM11/	Lic.No/Date:3110044376 17.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..			

	Case No.:29/27/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
	HQ File :01/83/050/00472/AM11/	RLA File :05/23/040/00132/AM11/	Lic.No/Date:0510270836 18.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 3.11.2010, the Committee decided to taking cue from the SION A-1576 & A-1578 and approve the case as under:- <u>Export Item</u>			
	S.No.	Description of Item	Quantity	

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1.	Greeting Cards with Color Envelopes (using card board of 325+/-10% GSM 33793 Kg paper of 95+/-10% GSM 12043.50 Kg for colored envelopes, art paper of 150+/-10% GSM 9580.80 Kg stamping foil 82559 sq.mtr.	280000 Kg
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74	Case No.: 30/27/83-ALC1/2010	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status: Case Deferred
	HQ File :01/83/050/00473/AM11/	RLA File :05/23/040/00124/AM11/	Lic.No/Date:0510270838 18.08.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..				

75

Case No.:28/27/83-ALC1/2010	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Approved
HQ File :01/83/050/00471/AM11/	RLA File :05/23/040/00133/AM11/	Lic.No/Date:0510270990 19.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 3.11.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Abrasive Belts P60 Grit (150 mm x 2500 mm)	1 No.	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Coated Abrasive Cloth of Relevant spec.	1.01 sq.mtr./sq.mtr. content in export	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

76	Case No.:31/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00474/AM11/	RLA File :30/24/040/00023/AM11/	Lic.No/Date:3010068982 20.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.10.2010 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 12.11.2010 issued by this office.. Accordingly the case may be re-listed on 1.12.2010..			

77	Case No.:27/27/83-ALC1/2010	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00470/AM11/	RLA File :05/23/040/00139/AM11/	Lic.No/Date:0510271210 23.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 11.10.2010. Comments awaited... Accordingly the case may be re-listed on 1.12.2010.			

78	Case No.:1/23/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00372/AM11/	RLA File :02/24/040/00089/AM11/	Lic.No/Date:0210147048 26.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.12.2010.			

79	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

80	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.			

	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951	Defer

81	HQ File :01/83/050/00373/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010059931 30.08.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.				

82	Case No.:14/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00385/AM11/	RLA File :03/94/040/00423/AM11/	Lic.No/Date:0310590406 31.08.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

83	Case No.:1/27/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00444/AM11/	RLA File :02/24/040/00111/AM11/	Lic.No/Date:0210148166 20.09.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 1.12.2010..				

84	Case No.:2/27/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00445/AM11/	RLA File :03/94/040/00417/AM11/	Lic.No/Date:0310593008 20.09.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

85	Case No.:3/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00446/AM11/	RLA File :03/95/040/00420/AM11/	Lic.No/Date:0310593152 21.09.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

86	Case No.:4/27/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00447/AM11/	RLA File :10/24/040/00031/AM11/	Lic.No/Date:1010040247 23.09.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.				

87	Case No.:5/27/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM11/	RLA File :09/24/040/00152/AM11/	Lic.No/Date:0910043600 23.09.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

88	Case No.:6/27/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00449/AM11/	RLA File :10/24/040/00052/AM11/	Lic.No/Date:1010040269 23.09.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.12.2010.			

89	Case No.:9/27/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00452/AM11/	RLA File :17/24/040/00001/AM11/	Lic.No/Date:1710003510 23.09.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

90	Case No.:11/27/83-ALC1/2010	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00454/AM11/	RLA File :03/95/040/00393/AM11/	Lic.No/Date:0310593849 24.09.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

91	Case No.:12/27/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00455/AM11/	RLA File :08/24/040/00368/AM10/	Lic.No/Date:0810092549 27.09.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

92	Case No.:13/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM11/	RLA File :03/95/040/00421/AM11/	Lic.No/Date:0310594012 27.09.2010	Defer Date:01.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010

93	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

94	Case No.:18/31/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00566/AM11/	RLA File :37/24/040/00005/AM11/	Lic.No/Date:3710001364 04.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

95	Case No.:2/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00550/AM11/	RLA File :08/24/040/00198/AM11/	Lic.No/Date:0810093169 19.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

96	Case No.:3/31/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00551/AM11/	RLA File :03/95/040/00553/AM11/	Lic.No/Date:0310597667 19.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

97	Case No.:4/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00552/AM11/	RLA File :08/24/040/00136/AM11/	Lic.No/Date:0810093191 19.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

	Case No.:7/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
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98	HQ File :01/83/050/00555/AM11/	RLA File :08/24/040/00176/AM11/	Lic.No/Date:0810093279 21.10.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

99	Case No.:10/31/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00558/AM11/	RLA File :34/24/040/00180/AM11/	Lic.No/Date:3410028386 21.10.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

100	Case No.:8/31/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00556/AM11/	RLA File :03/94/040/00643/AM11/	Lic.No/Date:0310598251 22.10.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

101	Case No.:9/31/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00557/AM11/	RLA File :03/95/040/00549/AM11/	Lic.No/Date:0310598263 22.10.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

102	Case No.:11/31/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00559/AM11/	RLA File :31/24/040/00151/AM11/	Lic.No/Date:3110045186 22.10.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

103	Case No.:12/31/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00560/AM11/	RLA File :03/95/040/00578/AM11/	Lic.No/Date:0310598507 25.10.2010	Defer Date:01.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010				

104	Case No.:13/31/83-ALC1/2010	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00561/AM11/	RLA File :04/24/040/00191/AM11/	Lic.No/Date:0410118260 25.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

105	Case No.:19/31/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00567/AM11/	RLA File :03/95/040/00577/AM11/	Lic.No/Date:0310598683 25.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

106	Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

107	Case No.:15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

108	Case No.:16/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00564/AM11/	RLA File :08/24/040/00180/AM11/	Lic.No/Date:0810093399 26.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.12.2010			

109	Case No.:17/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Deferred
	HQ File :01/83/050/00565/AM11/	RLA File :08/24/040/00214/AM11/	Lic.No/Date:0810093400 26.10.2010	Defer Date:01.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application			

	from RLA and firm. Accordingly the case may be relisted on 1.12.2010
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110	Case No.:20/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00568/AM11/	RLA File :08/24/040/00206/AM11/	Lic.No/Date:0810093471 27.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

111	Case No.:21/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00569/AM11/	RLA File :08/24/040/00152/AM11/	Lic.No/Date:0810093472 28.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

112	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

113	Case No.:23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

114	Case No.:24/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00572/AM11/	RLA File :33/24/040/00005/AM11/	Lic.No/Date:3310016839 28.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

115	Case No.:25/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:31/83-ALC1/2010 03.11.2010	Status:Case Added
	HQ File :01/83/050/00573/AM11/	RLA File :33/24/040/00007/AM11/	Lic.No/Date:3310016840 28.10.2010	Defer Date:
	Decision : This case is not added in agenda listed on 15.12.2010			

Date:23.11.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer